

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 950/1996

New Delhi this the 9th day of May, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Inspr. Chander Bhan Sharma,
S/O R. S. Sharma,
R/O H-I/1, Police Colony,
Andrews Ganj,
New Delhi.

... Applicant

(By Shri Shankar Raju, Advocate)

-Versus-

1. Union of India/Lt. Governor,
L.C.T.D. through Commissioner
of Police, PHQ, MSO Building,
I.P. Estate, New Delhi.

2. Addl. Commissioner of Police
Operations, P.H.Q.,
M.S.O. Building, I.P.Estate,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice A. P. Ravani —

The applicant who is serving as an Inspector in the Delhi Police has challenged the legality and validity of the order dated 11.10.1994 by which he has been imposed the penalty of stoppage of next increment for a period of two years without cumulative effect. The aforesaid penalty has been imposed on the ground of misconduct that though he was not in charge, he extended courtesy in the routine manner to a passenger at the Indira Gandhi International Airport and allowed him to go upto the Departure Hall. It is undisputed that the applicant has challenged the legality and validity of the aforesaid order before the appellate authority, that is, the Commissioner of Police, Delhi. The appeal was filed on 25.10.1994 which is said to be still pending.

2. Having regard to the aforesaid facts and circumstances of the case, in our opinion, if the application is disposed of with the following directions, it would meet the ends of justice :-

- 1) The appellate authority, that is, Commissioner of Police, Delhi, is directed to hear and decide the appeal in accordance with law latest by August 15, 1996.
- 2) The Registry of the Tribunal is directed to send a copy of this order together with copy of the application to both the respondents.

3. The application stands disposed of accordingly.


(K. Muthukumar)
Member (A)


(A. P. Ravani)
Chairman

/as/